

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 86229 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 1922 of 2012

(Arising out of Order-in-Appeal No. GOA/CEX/GSK/66-67/2012 dated 24.09.2012 passed by Commissioner of Central Excise (Appeals), Goa)

Commissioner of Central Excise, Goa

Appellant

ICE House, EDC Complex,
Patto, Panaji, Goa.

Vs.

M/s. Betts India Pvt. Ltd.

Respondent

Plot No. L-78, Verna Indl. Estate,
Verna, Salcete, Goa 403 722.

WITH

Excise Miscellaneous Application No. 86228 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 2010 of 2012

E/Cross/91030/2013

(Arising out of Order-in-Appeal No. GOA/CEX/GSK/66-67/2012 dated 24.09.2012 passed by Commissioner of Central Excise (Appeals), Goa)

Commissioner of Central Excise, Goa

Appellant

ICE House, EDC Complex,
Patto, Panaji, Goa.

Vs.

M/s. Betts India Pvt. Ltd.

Respondent

Plot No. L-78, Verna Indl. Estate,
Verna, Salcete, Goa 403 722.

Appearance:

Shri Sanjay Hasija, Authorised Representative, for the Appellant

Shri Jay Chheda, C.A., for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/87146-87147/2019**

Date of Hearing: 25.11.2019

Date of Decision: 25.11.2019

PER: S.K. MOHANTY

Learned AR for Revenue submits that the amount involved in the present appeals is less than Rs.50,00,000/- and, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeals are dismissed as withdrawn. Miscellaneous applications are disposed of. Cross objections filed by the respondent are also disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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